



Stamped has been received in evidence.

(b) The agreement No 2 being entirely without consideration has been enforced.

(c) The penalty provided for in the said agreement has been enforced.

(d) The admission of the Appellant before the Revenue authorities has been misconstrued in as much as it referred to a agreement where in certain sum of money had been written, which is recorded in the Suit and which is referred to in Exhibit No 1.

(e) The Stipulation as to cost of stamping could not be enforced, being illegal.

(f) It being held that the document being such as to carry value up to 100 the penalty of Rs 200 should not have been awarded.

The Court  
reverses the decree of the Court  
below and remands the case  
for retrial and a new decree on

the merits: costs of both appeals  
to be borne by the Respondent. Costs  
of the Original Suit to follow the  
final decision

R. Couch

H. Leighton

A. W. Marden



Issued a certificate on His  
Majesty's Treasury to Bank of  
Bombay for the refund of Rs sixteen  
being the value of stamp used  
for Special Appeal in this case

6

R. West  
Registrar



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~~विषय संज्ञा प्रयोग के लिये सामान्यतः प्रयोग किया जाता है।~~

(ई) ~~उपरोक्त सूची में प्रत्येक वस्तु का नाम ही प्रयोग किया जाता है।~~

~~के लिये सामान्यतः प्रयोग किया जाता है।~~

(फ) ~~उपरोक्त सूची में प्रत्येक वस्तु का नाम ही प्रयोग किया जाता है।~~

~~प्रयोग के लिये सामान्यतः प्रयोग किया जाता है।~~

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याची स्मोहीत एकीकरणं घर २५७ ७११८६४ वी मी वीरवा जे मयू - प्रेतर

तारीख १६ मध्ये ~~असे~~ ७११८६४ ~~वेमणी~~ का ठा समममम श्री विर -

मुमचमपूत लीमडीत पावपीस

हाल सजथे.  
२५६८

याद्वेर्वीतीरथरुततवडीरः

ली वीरुं वत झास तो.

गीतपोडें वत झास तो.

३६८ स्वंग ठा ठिममममे पर्यइनयमे-

२ स्वंग ए मीर वनाठ

पज्या नममंत.

१६६३

ए मी मन्डी श्री लोचर

४ स्वंग ए मीर वनाठ. होर

३६६३

७ भाते न्नेगी डीडे ए वपाइ डीडे.

६६६ दुधी वापकी घवइ मी.

१६६३ ए मी मन्डी श्री लोचर.

१२ ६६६

*(Handwritten signatures and scribbles)*

True Translation  
*(Signature)*  
Deputy Registrar